

IN OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
ALIABAD BENCH ALIAHABAD

CIVILMISC. CONTEMPT PETITION NO.176 of 1994.

IN
O.A. No.302 of 1993.

Lallu Lal Gupta son of Sri P. Dash,
Resident of 209/112, Balua Ghat,
Allahabad..... applicant
(By Advocate Sri N. L. Srivastava)

Versus

1. Sri B. S. Saxena, Chief Post Master General,
Lucknow Pin Code-226001.
2. Sri Shyam Dhari, Senior Superintendent of the
Post Offices, Allahabad. Respondents.
(By Advocate Shri N. B. Singh)

QUORUM:-

Hon'ble Mr. S. Das Gupta, Member-A,
Hon'ble Mr. T. L. Verma, Member-J.

O R D E R
(By Hon. Mr. S. Das Gupta, Member-A)

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Sri N. L. Srivastava for the applicant. Sri N. B. Singh appearing on behalf of the respondents has filed a counter-affidavit. It has been stated therein that the direction of this Tribunal has already been complied with by passing the order dated 14.7.1994, by which the applicant has been promoted to H.S. Grade -II. The O. A. No. 302 of 1993 was decided by order dated 27th April, 1994 with the following direction :-

"We hereby direct the respondents to consider the case of the petitioner for his promotion on the date when his juniors were promoted i.e. 9.8.89 and on his being otherwise found fit for promotion, promote him to H.S.G-II Cadre from the date when his juniors have been promoted i.e. 9.8.89 with all consequential benefit with retrospective effect."

2. We find that substantive portion of the direction has been complied with by issue of this promotion order. The order also states that all consequential benefits /promotion with retrospective effect shall also be paid to the applicant and further action to comply with this direction shall be taken by all concerned. We are, therefore, of the view that the direction of this Tribunal contained in the order dated 27th April, 1994 has fully been complied with. Although, there has been some delay in complying with the direction, there is nothing on record to show that there has been any wilful and deliberate delay on the part of the respondents. Contempt application is therefore, dismissed. Notices

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issued to the respondents are hereby
discharged.



J. M.



A. M.

VKP/-